

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT – 2
SPECIAL BENCH

Item No.1 – IA/737(AHM)2023
In
CP(IB)/184(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Aries Paper Company
V/s
Saurashtra Specialities Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 18/07/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harshil Patel Proxy Advocate i/b. Mr.Lalit M. Patel,
Advocate for the applicant in
IA/737(AHM)2023

For the Respondent :

ORDER

IA/737(AHM)2023

This application is filed under Sections 60(5) IBC r.w Rule 11 of NCLT Rules, 2016 by the Resolution Professional for placing on record the 3rd Progress Report for the quarter ended on 30th June 2023 in respect of CIRP of the corporate debtor.

We have heard Ld. Counsel for the RP.

The report is taken on record, with all just exceptions. Place the report with main file for further reference.

Accordingly, IA/737(AHM)2023 stands disposed of.

-Sd-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)